

MR. DEPUTY CHAIRMAN: It is not a point of order. Sit down.

SHRI K.K. RAGESH: Sir, it amounts to misleading the House.

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI K.K. RAGESH: Sir, how can a Minister mislead the House?

MR. DEPUTY CHAIRMAN: That is a different matter. Sit down. I will go through the record.

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## GOVERNMENT BILLS

### **The Collection of Statistics (Amendment) Bill, 2017**

Now, we shall take up the Collection of Statistics (Amendment) Bill, 2017. Please note that the time allotted for discussion is one hour, including the reply.

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): Sir, I beg to move:

That the Bill to amend the Collection of Statistics Act, 2008, as passed by Lok Sabha, be taken into consideration.

Sir, the statistical data and information is an important element not only for planning and policy formation but also for implementation of various projects, especially the statistical data that need to be collected all over the country. But, unfortunately, we were unable to collect the statistical data from Jammu and Kashmir for two reasons. One, the principal Act in the Collection of Statistics Act, 2008, as of now, extends to the whole of India except the State of Jammu and Kashmir. The Jammu and Kashmir Collection of Statistics Act, 2010 passed by the Jammu and Kashmir legislature extends to the State of Jammu and Kashmir. Both the above laws do not cover the matters specified in List-I which is the Union List in the Seventh Schedule to the Constitution as applicable to Jammu and Kashmir under the Constitution (Application to Jammu and Kashmir) Order, 1954. The principal Act is not applicable to matters in the Concurrent List which is List-III as applicable to Jammu and Kashmir. We were unable to collect the statistical data from Jammu and Kashmir in certain areas.

The main amendment proposed is to address this legislative vacuum. There are three other small amendments. One is intended to designate a nodal officer at the Centre and each State for providing guidance to the line Departments in avoiding unnecessary duplication of collection of statistics. The second one is intended to provide an appropriate enabling provision in the principal Act to provide for rule-making power in the manner in which the information collected shall be used. The third one is intended to provide for an appropriate enabling provision in the principal Act regarding the condition of previous publication of Rules under the Act. This makes the rule-making process more transparent. So, this is a very small legal vacuum. We want to cover the entire country including Jammu and Kashmir, whereby the State and the Centre will be benefited. So, I commend that the Collection of Statistics (Amendment) Bill, 2017, as passed by Lok Sabha, be taken into consideration.

*The question was proposed.*

SHRI JAIRAM RAMESH (Karnataka): Mr. Deputy Chairman, Sir, the hon. Minister has moved this Bill for amendment to the Collection of Statistics Act, 2008 on the grounds that there is a legislative vacuum. Sir, I was trying to understand what this legislative vacuum is. This Bill extends an Act passed by Parliament in 2008 to Jammu and Kashmir. It is perfectly in order. But, it extends this new legislation to the items in the Union List for which there is the so-called legislative vacuum. Sir, there are 97 items in the Union List of the Seventh Schedule and I find it extraordinarily difficult to understand what the difficulties are in getting data on each of these 97 items. And I would like the hon. Minister to cite one or two examples in his reply and enlighten us on exactly what was the legislative vacuum and why there was difficulty in getting data on each of these or some of these 97 items. For example, one of the 97 items is census. Census has been going on in Jammu and Kashmir. So, I really fail to understand what the difficulty was and I am perfectly willing to be educated by the Minister, who has been a Law Minister previously, as to why the previous Act failed in getting the information on these 97 items.

Sir, there is a certain process, a certain procedure and a certain Constitutional protocol that is followed in respect of the Acts passed by Parliament and their applicability to Jammu and Kashmir. The UPA Government passed the Collection of Statistics Act. It was passed in 2009. Sir, subsequently, the Jammu and Kashmir Assembly passed the Jammu and Kashmir Collection of Statistics Act, 2010. That's the normal procedure that we adopt because of the special nature that Jammu and Kashmir enjoys. But, Sir, I do

[Shri Jairam Ramesh]

want to make one point here. Generally, there is a widely-held belief that Article 370 is something unique in the Constitution of India and that exists for no other State. Sir, I would like to remind ourselves that in addition to Article 370, we have Article 371 that applies to certain areas of Gujarat and Maharashtra, we have Article 371A that applies to Nagaland; we have Article 371B that applies to Assam; we have Article 371C that applies to Manipur; we have Articles 371D and 371E that apply to undivided State of Andhra Pradesh and now apply to the States of Andhra Pradesh and Telangana; we have Article 371F that applies to Sikkim; we have Article 371G that applies to Mizoram; we have Article 371H that applies to Arunachal Pradesh; we have Article 371I that applies to Goa; and finally, we have Article 371J that applies to certain parts of Karnataka. So, this myth and the mythology that has been created — the political mythology that has been created — around Article 370 needs to be understood in the larger perspective of the special provisions that have been provided in the Constitution for other parts of the country in addition to Jammu and Kashmir.

Sir, I took the liberty of speaking to the Finance Minister of Jammu and Kashmir. I asked him whether he was aware that this Bill was coming up. The Finance Minister, who is the architect of the BJP-PDP coalition, told me in the affirmative that he was aware that the Lok Sabha had passed this Bill, but he was not aware of this Bill when it was introduced in the Lok Sabha. Sir, I find this truly amazing. We are passing a law specifically for the State of Jammu and Kashmir which has a special political history. The Government is in coalition in Jammu and Kashmir. The Finance Minister of the coalition Government tells me that he was not aware of the Government's move till the Bill was passed in the Lok Sabha. I would like the Minister to kindly explain to us whether the State Government was on board as far as this legislation is concerned. What the State Government believed were the deficiencies in not only the Collection of Statistics Act, 2008 but also the Jammu and Kashmir Collection of Statistics Act, 2010.

Sir, I am not nitpicking here. I say this deliberately because the atmosphere, the environment in Jammu and Kashmir is very sensitive. We need to understand this sensitivity. We should not be seem to be doing something unilaterally without taking the elected Government on board, of which the Ruling Party is itself a part of the coalition in the State. So, I find this somewhat puzzling to understand.

Sir, there are other one or two small provisions in the Bill like appointment of nodal officers and so on which are required to implement the law more effectively, but the crux of this Bill relates to Jammu and Kashmir. That is why I have raised this issue of non-consultation with the State Government before bringing forward this Bill and also the complete mystery as to why this Bill had to be brought seven years after Parliament has passed an Act. Was there such a huge gap in statistics? Which statistics? Are these economic statistics, social indicators or environmental indicators? A large number of indicators were mentioned in the original Act, in the principal Act. I would like to know from the hon. Minister whether governance in the State or governance at the Centre has suffered on account of the lack of collection of those statistics.

Sir, I do not want to ascribe any motive to the Government but I do not want legislative vacuum to become a cloak for some other purpose of extending Acts passed by Parliament to Jammu and Kashmir without recognising the sensitivity of the situation that prevails there.

MR. DEPUTY CHAIRMAN: Okay. All right.

SHRI JAIRAM RAMESH: Subject to these two questions that I have asked, we have no problem in supporting this Bill.

**श्री रामकुमार वर्मा** (राजस्थान): आदरणीय उपसभापति जी, सबसे पहले मैं आपका धन्यवाद करता हूँ। साथ में, मैं अपनी पार्टी का भी धन्यवाद करता हूँ कि मुझे The Collection of Statistics (Amendment) Bill, 2017 पर बोलने का अवसर दिया गया। इस अवसर पर मैं एक विख्यात वैज्ञानिक और सांख्यिकीविद्, प्रोफेसर प्रशांत चन्द्र महालोनोबिस जी को भी याद करना चाहूंगा, क्योंकि न केवल देश में, बल्कि इंटरनेशनल लेवल पर भी 29 जून को उनका जन्म-दिन 'सांख्यिकी दिवस' के रूप में मनाया गया। उनका बहुत बड़ा contribution रहा है। मैं इस संबंध में यह भी कहना चाहता हूँ कि statistics भारत की देन है। उसके अंदर हमारे विद्वान वैज्ञानिकों ने कार्य किया। यदि हम किसी देश के आर्थिक, सामाजिक, जनसांख्यिकीय, वैज्ञानिक तथा environmental आदि विभिन्न पहलुओं को देखें, तो उनमें statistics का बड़ा महत्व है। उनमें statistics का महत्व इसलिए है कि सांख्यिकीय-डेटा का जो संग्रह होता है, उसके आधार पर अनुसंधान और विश्लेषण होता है। जब उसके कारण और प्रभाव को देखते हुए उस पर निर्णय लिए जाते हैं, तो देश की अर्थव्यवस्था और सामाजिक सरोकार के विषय उसके कारण प्रभावित होते हैं। मैं माननीय केन्द्रीय मंत्री श्री सदानन्द गौड़ा जी को भी धन्यवाद दूंगा कि उनके मंत्रालय ने हमारे existing, the Collection of Statistics Act, 2008 जो है, उसमें जो कुछ बहुत सारी ऐसी कमियां रह गई थीं, उसको दूर करते हुए हमारा जो purpose एक सांख्यिकी का होना चाहिए प्रामाणिकता के साथ, विश्वसनीयता के साथ और पूरे देश के अंदर कहीं कोई उसका विवाद भी नहीं उठे, उसको दृष्टि में रखते हुए इस बिल के अंदर जो amendment प्रस्तुत किए हैं, वे प्रासंगिक

[श्री रामकुमार वर्मा ]

हैं, जरूरी हैं। जैसा कि यह बिल आजादी के बाद 1953 में The Collection of Statistics Act बना, उसके बहुत समय के बाद उसमें फिर सुधार किया गया और 2007 में राज्य सभा के अंदर प्रस्तुत हुआ और 2008 में यह पास हुआ और उसके बाद, 2010 के अंदर यह लागू किया गया। इसमें भी बहुत देरी थी। इसी तरह से एक बिल कलेक्शन के लिए J&K Collection of Statistics का Bill 2010 में, वह भी किया गया। मैं इस बिल की हिस्ट्री में न जाकर क्योंकि मुझको समय कम ही मिला है, उसको देखते हुए सबसे पहले यह कहूंगा कि इस बिल से statistics की जो महत्ता है, उसकी जो प्रासंगिकता है, उसको देखते हुए जो हमारा existing Bill है, उसके jurisdiction के अंदर Jammu & Kashmir शामिल नहीं किया गया था। Jammu and Kashmir का उसका विस्तार क्षेत्र में वह नहीं था, उसको अलग रखा गया। हम कहते हैं कि federal system को हम फॉलो करें, चाहे वह इकोनॉमिक हो, चाहे वह पोलिटिकल हो। फेडरल सिस्टम के अनुसार Constitution के उस federal में जो हमारा Schedule Seven सूची है, उसमें संघीय सूची है, राज्य सूची है और राज्य सूची के साथ एक समवर्ती सूची है। तो Union List और इस तरह से जो Concurrent List है, उसके अंदर स्टेट का जो data collection होगा, statistics आएगा, उस Jammu and Kashmir Act के तहत आयेगा, लेकिन सेंटर को यह पावर नहीं थी 2008 के ऐक्ट में, कि वह किस तरह से जो सेंटर के इश्यू हैं, विषय हैं, आदरणीय जयराम रमेश जी ने बताया कि बहुत सारे विषय हैं। मैं अनुरोध करना चाहूंगा कि वे विषय ऐसे हैं जो देश के लिए बहुत महत्वपूर्ण होते हैं। अगर उनसे संबंधित हमारी सांख्यिकी और डेटा का संग्रह और कहीं से भी कहीं विरोधाभास होता है, तो चूंकि सांख्यिकी वह अंकगणित नहीं है, वह विज्ञान भी है, जिसके आधार पर जो कारण और प्रभाव का निष्कर्ष निकाला जाता है और जो कॉरिलेट करते हैं, अगर उसमें कहीं थोड़ी भी कमी होती है तो निश्चित है कि उसके रिजल्ट गलत आएंगे और उससे नुकसान होगा। आज के वर्तमान वातावरण में, जो जिस तरह के बहुत सारे सरोकार हैं, उसको देखते हुए सबसे पहले दो-तीन धाराओं के अंदर जो अमेंडमेंट की हैं, बहुत कम अमेंडमेंट्स हैं, लेकिन बहुत प्रभावी और बहुत प्रासंगिक और बहुत जरूरी भी हैं। सबसे पहले यही अमेंडमेंट कि jurisdiction, हम जब अनेकता में एकता की बात करते हैं, हमारा Constitution कहता है, उस भावना और उस feel को लेते हुए बहुत जरूरी है कि जम्मू एंड कश्मीर हमारा हिस्सा है, लेकिन Union Territory के issue, Union Territory करेगी, और सेंटर करेगा, लेकिन सेंटर हमारी federal जो Schedule Seven के अंदर हमारी संघीय सूची और समवर्ती सूची है, उससे संबंधित जो आंकड़े और संग्रह होगा, वह विश्वनीयता के साथ में आए और उनके अंदर प्रामाणिकता हो और प्रामाणिकता के साथ-साथ जब भी कोई योजना आज के समय में जिस तरह से चाहे वह जनकल्याणकारी योजनाएं हैं, चाहे वह अन्य निष्कर्ष निकालने वाली चीज़ है, चाहे जीव विज्ञान में है, चाहे मनोविज्ञान में है, चाहे health के क्षेत्र में है अगर उसमें कहीं थोड़ा सा भी अंतर आता है तो निश्चित है कि केन्द्र के पास में वह पावर नहीं थी, जो इस amendment के द्वारा, एक हमारा jurisdiction का विस्तार होगा, क्योंकि वह हम सब के लिए भी एक अच्छी बात नहीं लग रही थी कि जम्मू एंड कश्मीर को अलग क्यों किया गया, तो वह दूर होगा। दूसरा, इसके अंदर महत्वपूर्ण बात मैंने जो अनुरोध की कि संघीय सूची और समवर्ती सूची के विषयों पर करने के लिए केन्द्र सरकार को इसमें power मिलेगी। इसके साथ-साथ जो हमारा existing Act है, उसके अंदर कहीं इस तरह की व्यवस्था नहीं थी — न स्टेट लैवल पर थी, न सेंट्रल लैवल पर थी

और न Union Territorial Bodies के अंदर थी, कि वहां पर कोई coordinator हो, ऐसा nodal officer हो, जिसके साथ हम अपने statistics के collection के लिए coordinate कर सकें, उनके द्वारा वह टाइम पर आ सके, जिससे हम अपने देश के हर क्षेत्र के लिए जो योजनाएं बनाएं, उन्हें पूरा कर सकें, उसके लिए जो nodal officer का provision किया गया है, वह बहुत महत्वपूर्ण होगा। ...**(व्यवधान)**... सर, मैं थोड़ा सा निवेदन करूंगा। Nodal officer के साथ-साथ इसमें जो दूसरा प्रावधान किया गया है, वह यह है कि केन्द्र सरकार के सांख्यिकी अधिकारी को पहले, जो हमारा existing Act 2008 का है, उसमें कोई power नहीं दी गई है, वह monitoring नहीं कर सकता है, लेकिन इस बिल के तहत यह प्रावधान किया गया है कि उसके अधिकार क्या होंगे, ड्यूटीज़ क्या होंगी और उन अधिकारों का प्रयोग सकारात्मक और positive रूप में होगा कि हमारा जो data और statistics हो, वह विश्वसनीयता और प्रामाणिकता के साथ आए, उसकी monitoring होगी। इसी के साथ इसमें यह provision किया गया है कि अगर किसी भी एजेंसी के द्वारा, किसी स्टेट के द्वारा, किसी डिपार्टमेंट के द्वारा – उस डिपार्टमेंट का संबंधित अधिकारी अगर कहीं भी statistics के collection में कोई विसंगति छोड़ता है, कमी छोड़ता है तो उसे penalize किया जाएगा, उसके खिलाफ कार्यवाही होगी। उसमें उस व्यक्ति की, उस संस्था की responsibility होगी। ...**(व्यवधान)**... मैं समझता हूँ कि इस तरह के जो provisions किए गए हैं वे उचित हैं।

MR. DEPUTY CHAIRMAN: Okay, your Party has one more speaker.

**श्री रामकुमार वर्मा:** जी सर। यह प्रासंगिक है और यह देश के लिए बहुत हितकारी है।

MR. DEPUTY CHAIRMAN: There is one more speaker.

**श्री रामकुमार वर्मा:** मैं सभी से अनुरोध करूंगा कि इस बिल के आने से यह निश्चित है कि जो एक legislative vacuum है, वह पूरा होगा, यही कहते हुए मैं आपको समर्थन करते हुए धन्यवाद देता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri S.R. Balasubramoniyam.

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, this Act was actually passed in 2009 and came into force on 11th June, 2010. The Jammu & Kashmir Assembly has also passed a Bill in 2010. Now, some genuine doubts were raised by Shri Jairam Ramesh. Whether he has raised it or not, I want to know it from the hon. Minister. This needs the concurrence of the Jammu & Kashmir Government. Kashmir is actually boiling. It is not only sensitive, it is boiling. And under such circumstances, without taking concurrence and acceptance of the Government of Jammu & Kashmir, will it be proper for the Union Government to pass this Bill at this stage? Without their concurrence and without their acceptance, you will not be in a position to enter Kashmir on these issues. So, that is very, very important. Therefore, how is this Government going

[Shri S.R. Balasubramoniyam ]

to implement it? Have they actually contacted them and got concurrence from them? On that also, the Minister can say. But there was not a word, from the hon. Minister when he spoke, about this aspect. Without getting the concurrence and consent of the Government of Jammu & Kashmir, it is not proper for the Government to pass this Bill. If it is passed, what situation it will create, you cannot understand. That has to be answered and that is what I want to know from the Government.

MR. DEPUTY CHAIRMAN: Now, Shri Harivansh.

**श्री हरिवंश (बिहार):** धन्यवाद उपसभापति जी, Collection of Statistics (Amendment) Bill, 2017 दरअसल Collection of Statistics Act, 2008 के प्रावधानों को बदलेगा। मेरी दृष्टि से इसमें चार महत्वपूर्ण चीजें हैं। पहला, इसका jurisdiction 2008 के Act के आगे जाकर जम्मू और कश्मीर में भी applicable होगा। यह बड़ा significant change है। वरिष्ठ राजनेता माननीय जयराम रमेश जी जो कुछ कह रहे थे, उसकी उस भावना से मैं सहमत हूँ। कम से कम राज्य सरकार से सहमति लेकर यह बिल पास होना चाहिए था। दूसरा, इसका महत्वपूर्ण चेंज है, nodal officer की नियुक्ति। इस बिल के बाद केन्द्र या राज्य सरकार को इस काम के coordination के लिए supervise करने के लिए nodal officer की नियुक्ति का अधिकार होगा। तीसरा, Use of information - 2008 के Act का प्रावधान है कि उसके तहत की गयी सूचनाएं सिर्फ statistical उद्देश्य के लिए प्रयोग की जाएंगी, लेकिन 2017 का यह बिल इस provision को निरस्त करता है। अब सरकार को यह तय करने का अधिकार है कि ऐसे एकत्र आंकड़ों का वह कब और कहां इस्तेमाल करती है। चौथा, इस बिल से Jammu and Kashmir Collection of Statistics Act, 2010 supersede होगा। सर, आज समाज कैसे आगे बढ़े, उसके लिए बड़े पैमाने पर आंकड़ों का प्रयोग होता है। हम जितने भी आंकड़े एकत्रित करते हैं, उससे भविष्य की दिशा क्या होगी, विकास से लेकर बाकी चीजों में उसका संकेत मिलता है। उपसभापति महोदय, मुझे आपके माध्यम से सत्ता पक्ष के लोगों से इस संदर्भ में एक आग्रह करना है कि उनके एक सांसद ने जो बयान इस संदर्भ में दिया है कि अब पहला कानून बन रहा है हमारे राज्य में जो जम्मू-कश्मीर में भी applicable होगा, आज वैसे ही देश बहुत सारी चीजों से, बहुत सारे तनावों से, बहुत सारे प्रश्नों से घिरा हुआ है, इसलिए हम कम से कम देश में यह काम न करें। अगर आप इन चीजों का इस्तेमाल जम्मू-कश्मीर की प्रगति के लिए, वहां की बेरोजगारी को दूर करने के लिए इस्तेमाल करते हैं, तो शायद वहां की नियती भी बदले। मेरा आग्रह होगा कि जम्मू-कश्मीर का जो पक्ष इस कानून से जुड़ा है, उस पर कम से कम इस तरह की बयानबाजी नहीं होनी चाहिए। सर, मैं क्वोट कर सकता हूँ कि सत्ता पक्ष के एक माननीय सांसद ने क्या कहा है, परंतु मैं atmosphere और vitiate नहीं करना चाहता हूँ। मेरा आग्रह होगा कि कम से कम इन चीजों से बचें, तभी शायद इस बिल को हम देश के हित में, देश के विकास के लिए इस्तेमाल कर पाएंगे। इस आग्रह के साथ मैं इस बिल का समर्थन करता हूँ।